

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

STARRED QUESTION NO:185  
ANSWERED ON:10.03.2015  
REVIVAL OF SICK PS US  
Gupta Shri Shyama Charan

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) the criteria laid down to categorise a Public Sector Undertaking (PSU) as a `sick` unit;
- (b) whether a number of units of Public Sector Undertakings (PSUs) are sick and on the verge of closure and if so, the details thereof;
- (c) the total losses reported by these units during the last three years and the current year and the reasons therefor, including those units located in Allahabad. Uttar Pradesh;
- (d) whether there is any proposal for revival of such units situated in Allahabad; and
- (e) if so, the details including the funds allocated and utilised for the purpose during the said period and the present status thereof?

**Answer**

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ANANT GEETE)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in Lok Sabha Starred Question No. ` 185 for reply on 10.3.2015 on "Revival of Sick PSUs"

(a): A Central Public Sector Enterprises (CPSEs) is considered sick if it has accumulated losses in any financial year equal to 50% or more of its average net worth during 4 years immediately preceding such financial year and/or a C.PSE which is a sick company within the meaning of Sick Industrial Companies (Special Provisions) Act, 1985.

(b): As per information available in the Public Enterprises Survey 2013-14, which was laid on the Table of both Houses of Parliament on 26.2.2015, there were 65 sick CPSEs as on 31.3.2014 as per details given in Annex.

(c) to (e): As per the Public Enterprises Survey 2013-14, losses reported by these CPSEs in 2011-12, 2012-13 and 2013-14 are given in Annex. The reasons for sickness may vary` from enterprise to enterprise. Some of the reasons may be obsolete plants and machinery, outdated technology, heavy interest burden, resource crunch, surplus manpower, high cost of production, weak marketing, shortage of working capital, etc. The concerned administrative Ministries / Departments of the CPSEs prepare proposals for revival or otherwise of sick companies on case to case basis and obtain approval of the Government.

Out of these sick CPSEs, Triveni Structural Ltd. (TSL) has its Registered Office in Allahabad. Official provisional liquidator has been appointed on 8.10.2013 in the case of TSL as per the order of the Allahabad High Court.